

**The Narcotic Drugs And Psyche-tropic Substances  
(Amendment) Bill, 1998**

THE DEPUTY CHAIRMAN: We now have the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1999. We have two hours for this, and the person who advocated two hours for this is not present in the House.

**श्री संघ प्रिय गौतम** : इसका नाम बहुत अजीब है। हिंदी में क्या कहेंगे?

**उपसभापति** : हिंदी में क्या कहेंगे? धतूरा वगैरह कहेंगे। और तो पता नहीं क्या कहेंगे मुझे साइंटिफिक हिंदी नहीं आती । **To be very honest, there is a lot to be discussed in this Bill. It is called** स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) विधेयक, 1998 इसमें सिर्फ इस बिल की लिमिटेशंस बता रहे हैं। **We should have a full-fledged discussion on the problem of narcotics. The children are affected, but the people responsible for this go scot-free. In some countries, there is capital punishment for this.**

In countries like Singapore and others, even on the first offence, there is capital punishment. The thing is, that can be discussed after some time because, after this Bill, we have another very important discussion about the farmers and the Leader of the Opposition is going to start it. So, I request that it is not a compulsion to use two hours, as it is, most of the time, always not a compulsion to go beyond the allocated time, एक घंटा टाइम होता है तो दो-दो, तीन-तीन घंटे बहस होती है । अगर यहां पर आप लोगों का सहयोग हो तो हम लोग इसको जल्दी खत्म कर सकते हैं ।

**श्री बालकवि बैरागी** (मध्य प्रदेश) : सबसे ज्यादा हमारा इलाका इससे प्रभावित है। मैं अकेला बोलना शुरू करूं तो इस पर दो घंटे बोल सकता हूं ।

THE DEPUTY CHAIRMAN: I can speak for a couple of hours. But the question is, what is the substance of the Bill इस पर आपका नाम भी नहीं है । दो घंटे क्या बोलेंगे आप एक मिनट भी नहीं बोलेंगे।

**श्री बालकवि बैरागी** : इसीलिए मेरा नाम नहीं आया क्योंकि मैं दो घंटे बोलना चाहता था।

THE DEPUTY CHAIRMAN: Very good. I am very happy. Thank you, the Whip of the Congress Party.

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): Madam, I move:

"That the Bill further to amend the Narcotic Drugs

and Psychotropic Substances Act, 1985, be taken into consideration." Deputy Chairperson, I quickly run through the salient features of the Bill...

उपसभापति : आप भी संक्षेप में बोल दीजिए ।

SHRI YASHWANT SINHA: The fact which I would like to point out to the House is that it has already gone through the Standing Committee on Finance. This Bill has been very closely examined, in detail, by it and we are accepting most of the important recommendations made by the Standing Committee. There are a few which, in the light of some developments, we felt, need not be incorporated as part of the Bill and, therefore, some of those recommendations are not being included in the amendment. But, I entirely agree with you that after a very close examination by the Standing Committee and in view of the fact that the Government has accepted most of the important recommendations of the Committee, we could, perhaps, dispense with a detailed discussion of the Bill. However, I am entirely at the disposal of the House in regard to this piece of legislation. The Government is fully aware of the threat that narcotics, drugs are causing to the body polity and that is why we have brought these amendments and, I am quite sure, with the amended provisions of the Bill, our hands will be strengthened to deal with the offenders in this regard. Therefore, I entirely agree with you, Madam, that we could have a quick discussion on this Bill and, in view of the fact that I have explained, we could go ahead and adopt this Bill.

The question was proposed

THE DEPUTY CHAIRMAN: Mr. Minister, we would, some time later, like to discuss it in great detail, not just drugs alone but the narco-terrorism which is linked with it and this drug money is being used for buying guns and weapons. It is a very serious question; not just the drugs. We can discuss, perhaps, at some other time...

SHRI YASHWANT SINHA: I would like to respond immediately and say that we are entirely in your hands, entirely at the disposal of the august House. Whenever you so wish, we will, certainly, come forward and discuss all issues connected with this very important problem.

उपसभापति : बागड़ोदिया जी, आपने सुन ही लिया है कि क्या करना है ।

श्री संतोष बागड़ोदिया (राजस्थान) : डिप्टी चेयरमैन साहिबा, मैं देख रहा हूँ कि जो पहले भी मीटिंग हुई थी, उसमें भी यह चर्चा हुई थी कि कोई ज्यादा डिसकसन इस पर नहीं होगा और आपने भी एक ऐसा ही आदेश दिया है । But, I beg to express my views a little more in detail. I do not know when are we going to get time to discuss this issue in detail. If you and the hon. Minister can give a definite time that we will have discussion within one week or before this House rises *Sine die*, I do not mind. But, if we just go on waiting and then if the House is adjourned *Sine die*, I do not think we will be doing justice either to this Bill or to the narcotic problem in the country. Therefore, Madam, the Statement of Objects and Reasons says, "Most of the offences invite uniform punishment of a minimum ten years rigorous imprisonment which may extend up to twenty years. ' Whereas if you go to the main Bill, Madam, where there is a mention about the punishment in sections 15 to 18, you will find that it is very vague. It says, "Small quantity". What do you mean by 'small quantity'? Why don't you say that small quantity means one kg. or one gram one? Then, it says, "Lesser than commercial quantity". What is this 'lesser than commercial quantity'? Then, it says, "...but greater than small quantity". Lastly, it says, "Involves commercial quantity." What is 'commercial quantity'? And for commercial quantity, Madam, total monetary penalty is hardly one lakh rupees which may extend to two lakh rupees.

THE DEPUTY CHAIRMAN: This is nothing.

SHRI SANTOSH BAGRODIA: I mean, this is the punishment in monetary terms! Then, we want to say that we are more stringent! I don't know why are we trying to expedite the passing of this Bill without any kind of detailed discussion? So, I think this is a very serious problem, not only for today's India, but also for many, many more years to come -- for 10 years, 20 years, 30 years. Madam, you will be surprised, if you go to the schools, outside the schools, those small, small paddlers are mixing drugs in the ice-creams; they are mixing drugs in any eatables. Is it considered a small quantity? It is nowhere mentioned in this Bill that if an offender is found near a school, what kind of punishment will be there. Will it be considered small quantity. If somebody is smuggling drugs at the airports or on the borders, that is a different thing. But even if one gram of drug is found near the schools, somebody selling to the small children, what kind of crime is this? Is it to be equated with the same kind of crime, what the big drug paddlers are doing at the borders? Or, is it different? It should be taken differently. What provisions do we have for this? If you see,

Madam, at one place it is mentioned that even if during the search of the premises of these drug peddlers.... I have not marked it in the Bill, but the hon. Minister may be knowing it that when a search is being done, a drug peddler has a right to say that he wants a magistrate for searching the house. But when the house of an ordinary income-tax payee is searched, even his own accountant or Chartered Accountant is not allowed in the House.

THE DEPUTY CHAIRMAN: It is section 15 (b) on page 7.

SHRI SANTOSH BAGRODIA: Thank you, Madam. So, this is substitution of a new section, and we are making it easy for the drug peddlers, saying that a judicial magistrate can be called. So, it is becoming easy for the drug peddlers.

And we want to pass this Bill. Should we? Maybe, the Standing Committee has discussed it in great detail. I don't question their intelligence; I don't doubt their integrity; but I am sure, it requires much more consideration by the entire House, atleast, by the hon. Minister and his officers, on the points which we are raising today. Even if this Bill is passed, I would like to have an assurance from the hon. Minister that these aspects would be incorporated by way of an amendment. He has not mentioned what are those recommendations which have not been accepted by him. In one sentence he said 'some recommendations have not been accepted'. I would like to know what are those recommendations. Maybe, it may be the recommendation which I am mentioning here. If some recommendations have not been accepted, I would like to know why they have not been accepted.

Now I come back to schools. In every school - whether it is in Delhi, Bombay, Calcutta or any other city; - all metropolitan cities big and small, public and private, children are being greatly affected because of this. Therefore, I would like to know from the hon. Minister - it may be a law and order problem; it may be a police problem - as Minister of Finance, as a mover of this particular Bill, what is his programme; what he intends to do or what he can do to help us so that our children are saved from this problem. This commercial world should not be left to the people who are going to handle this Bill after it is passed. We have to be very specific on this. We cannot be satisfied with these vague words. On the one hand, such things are happening; on the other hand, it is found that some drugs are being used for preparation of painkillers. I had mentioned it - I do not know where Dr. Thakur is sitting - oh! He has gone to the back

seat - I had requested him once in this House, in the last session, to do something in this regard so that these medicines are made available to the cancer patients who really need painkillers. These medicines are just not available to them. They are available only in one hospital, that is, the All India Institute of Medical Sciences; and that too, for the patients who are admitted there. They are not available to the general public. Actually, some kind of concession should be given for medicines which are made out of these drugs, to help critically ill cancer patients and other patients. But we are not concerned about them. It appears, we have no sympathy for them. I am saying this because, many months have passed after the last session, but no improvement has taken place in this regard. Still, this medicine is available only in the AIIMS; nowhere else in the town; nowhere else in the country. Of course, Tata provides it in Bombay. But cancer patients are there all over the country. Madam Chairperson, our Minister of Health is also sitting here. I hope he must have heard me saying this and I hope he will do something about it. If you go into the statistics of this drug problem, Madam, you will find that between 1998-99 and 1999-2000, the amount of opium seized has come down from 1993 kgs to 1301 kgs.

Ganja from 65975 to 29086; Hashish from 4127 to 2688, and Methaqualone from 2296 has gone up to 2718. It sounds good from these statistics, but I really doubt if it is really true. I am not doubting the figures. But I question the efficiency of those officers, those Departments who are handling this. I am surprised. Actually, the smuggling has increased manifold. The activities of drug peddlers have increased many times. But the seizures have been reduced because, probably many people involved in it are also in collusion with these drug peddlers. Those statistics are not going to satisfy us, who are sitting here. These statistics are not going to help the children of our country. We want to see the actions in reality. Madam, I am not going to take a very long time. I find in one of the questions of 18<sup>1</sup> of April, the hon. Minister has himself mentioned as to what kind of people are involved in it. You will be amazed to know, Madam, that people practically from 42 countries, namely, Austrian, Afghani, Bahamas, Bangladeshi, British, Burundi, Canadian, Danish, Dutch, Ethiopia, French, Gambian, German, Ghanian, Georgian, Greek, Guinneer, Iranian, Israely, Italian, Kenyen, Liberian, Maliennen - I do not know these countries even - Mozambique, Myanmarese, Nepalese, Nigerian, Pakistani, Portugese, Senegal, Sri Lankan, etc., are operating in our country. What is happening? Madam, this is not a small problem. People from all over the

world are coming to India only for this purpose? I also want to give you information, Madam, and through you, to the hon. Minister also that an Expert, on 25<sup>th</sup> August, 2000 has mentioned that India is a potential target for cocaine traffickers. Earlier, Madam, this was very active from Burma to Thailand. But because of some problems between Burma and Thailand, the border between Burma and Thailand is now sealed. So, the Burmese have started using the Indian borders for the same purpose. ...{Interruptions}...

SHRI S.S. AHLUWALIA (Jharkhand): Madam, I think your cellular phone is ringing.

THE DEPUTY CHAIRMAN: My cellular? I do not carry even. The sound is not at least from my mike. Otherwise, I would have confiscated it for myself. It is some electrical problem. It could be yours, Mr. Ahluwalia. You may check up your pockets. ...interruptions)... I will need a magistrate over here to do that. Please continue.

SHRI SANTOSH BAGRODIA: Madam Chairperson, similarly, on 21<sup>st</sup> of Mach, 1997 - as early as 1997 or as late as 1997 - information has been given in the House that there is not a single State where this problem does not exist, and the maximum problem exists in Uttar Pradesh and Tamil Nadu. The maximum number of seizures and arrests have taken place in those two States, and the third one is Delhi, which is a tiny State otherwise. It is below our nose. This is what is happening.

Madam, through you, it is for the information of the hon. Minister that the total illicit drug business in the world is \$ 400 billion per annum. I do not even know how many zeroes we have to put. Most of us will not even be able to calculate how much it will come to in terms of rupees. That kind of business is taking place in illicit drugs. For that, I do not think that this Bill is enough. With the liberalisation of the economy, the border has been opened. With the liberalisation of all kinds of different activities, the borders are less controlled. Obviously, drug peddlers will also be more active.

श्री संघ प्रिय गौतम : शुरुआत तो आपने करी थी।

श्री संतोष बागड़ोदिया : अब आप तो संभालो। हमने शुरुआत की, आप हमें फॉलो क्यों कर रहे हो? अगर यह ठीक नहीं है तो आप इसे रोको। हम शुरु करते और हम उसे संभालते तो जो आप कर रहे हैं, वह हम नहीं होने देते।

Madam, whatever was mentioned was not in the Act. Suddenly it came to my notice now. I want to put it on record that the Supreme Court has given this judgement. I read:

"A person, during the raid by authorities on suspicion of keeping narcotics or psychotropic drugs, can demand that he be searched before a magistrate and non-compliance of such request would vitiate his conviction, the Supreme Court has ruled"

The Supreme Court has ruled this, based on the law available I do not blame the Supreme Court. It has given the judgement based on the laws.

**श्री संघ प्रिय गौतम:** कब का जजमेंट है।

**श्री संतोष बागड़ोदिया:** 28 अगस्त, 2000 है। डिटेल तो इसमें नहीं लिखी है आप कहेंगे तो वह भी पता लगाकर बता दूंगा।

The Supreme Court has given this ruling. Unless we change this law. the Supreme Court will continue to use this ruling. All the courts in the country will make this decision of the Supreme Court as the basis Are we all sitting here willing to accept that this is the right thing for this kind of crime? If so, it is all right. If not, what do we expect from the hon Minister?

Madam, you are right that you could have spoken for two hours. Our Member could have spoken for many more hours. This is not a big problem as far as my State is concerned. But, as far as my country is concerned, this is a very big problem. I request the hon. Minister, through you, Madam, to give a categorical assurance that he will act upon whatever I have just now mentioned in short terms because, despite a "No", our party has get much more time than available. In honour of your decision and request that we should finish it within one hour, I want to thank you once again, Madam Chairperson. Let us hope that the children of India will be safe from the onslaught of international drug-peddlers.

Thank you.

**THE DEPUTY CHAIRMAN:** You spoke for about 19 minutes.

**SHRI SANTOSH BAGRODIA:** We have 30 minutes, Madam.

**THE DEPUTY CHAIRMAN:** Yes. You did not speak really in brief.

Anai I game- is that, instead of "commercial", it should have been "human crime". "Crime against humanity" would really cover everything.

As rightly said, in America, near all the schools, in a circumference. they write "Drug-free Zone." That kind of thing can come here also so that people will be scared. If they go beyond that, near the school, they will be liable for punishment.

So, you can consider incorporating these amendments. Is this Bill coming to us first, or, coming from Lok Sabha?

SHRI YASHWANT SINHA: It is being considered here first. When I get an opportunity to reply to the debate, I will cover all the points which have been made, and your concerns also.

**श्री देवी प्रसाद सिंह** (उत्तर प्रदेश) महोदया, यह जो स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) विधेयक लाया गया है, मैं इसके समर्थन में खड़ा हुआ हूँ। इस पर जितनी भी चर्चा की जाए, मुझे लगता है वह कम है। इसकी आवश्यकता थी और इसे पहले ही आना चाहिए था। महोदया, मेरा निवेदन यह है कि जब हम कोई कड़ा कानून बनाते हैं इस देश में तो हमें कुछ सावधानी भी बरतनी चाहिए ताकि उसका दुरुपयोग न हो सके। कानूनों का दुरुपयोग हमारे देश में समय-समय पर होता रहा है और होता आ रहा है।

महोदया, यह देश वह देश है जिसने फर्जी मुकदमों में एक रिकॉर्ड कायम किया। जब सन् 1975 में इस देश में एमरजेंसी लगी तो देश के लोगों के खिलाफ फर्जी मुकदमों का एक अंबार खड़ा कर दिया गया था। महोदया, यह जो NDPS ऐक्ट अभी तक ऐक्जिस्ट कर रहा था या ऐक्जिस्ट कर रहा है, जिसमें हम आज अमंडमेंट कर रहे हैं, इसका भी दुरुपयोग देश की पुलिस करती रही है। मैंने देखा है कि जिस किसी पर उनकी निगाह टेढ़ी हुई, उसको घर से पकड़ लाए, कोतवाली ले गए, थाने पर ले गए, एक कागज निकाला और उन्होंने दर्ज कर दिया कि इसके पास से 2 किलो गांजा मिला। अगर वे नजरें और कड़ी करना चाहें तो लिख देंगे कि इसके पास से एक किलो अफीम मिली। उसका चालान कर दिया गया। वह आदमी कोर्ट में गया तो कोर्ट में जज साहब ने उसकी जमानत की दरखास्त खारिज कर दी। उसके घरवाले जमीन बेचकर, घर बेचकर वर्षों अदालत के चक्कर लगाते हैं लेकिन उसकी जमानत तक नहीं होती। मेरा निवेदन है कि कानून में यह संशोधन अवश्य होना चाहिए लेकिन वे नागरिक जो इसमें लिप्त नहीं हैं और पुलिस जिनको परेशान करना चाहती है, उनको जेल में बंद करके उनके खिलाफ वह झुठे मुकदमें दायर करती जाएं और वे जेलों में सड़ते रहें, ऐसा नहीं होना चाहिए। ऐसा न हो कि हम बंदर के हाथ में तलवार दे दें और वह हमारी नाक ही काट डाले। यह सावधानी हमें जरूर रखना चाहिए ताकि आम जनता और शरीफ लोग इस कानून के दुरुपयोग से बच सकें। यह मैं इसलिए कह रहा हूँ क्योंकि यह मेरा व्यक्तिगत अनुभव है। मैं देखता हूँ कि किस प्रकार से फर्जी मुकदमें दायर किए जाते हैं।

हमारे माननीय सदस्यों ने अभी जो सुप्रीम कोर्ट का उदाहरण दिया, मैं सुप्रीम कोर्ट से पूरी तरह ऐग्री करता हूँ कि कड़े क्लॉज बनाए गए थे और इसलिए बनाए गए थे कि पुलिस के लोग इसका दुरुपयोग न कर सकें। जब अरेस्ट करना हो तो मजिस्ट्रेट या गजेटेड ऑफिसर की जानकारी में अरेस्ट करना चाहिए। प्रोविजन तो यह है कि जब वे रिकवरी करें तो मौका दें कि वे

अपने वकील को या घर वालों को बुला सकें लेकिन पुलिस वाले लिख देते हैं कि हमने इनको मौका दिया और ये अपने घरवालों को या वकील को बुलाने में नाकामयाब रहे। ये नहीं बुलाना चाहते, पुलिस वाले ऐसा लिख देते हैं। उन्होंने ऐसा लिख दिया तो वह अल्लाह मिया का शब्द हो गया, ब्रह्मावाक्य हो गया। मेरा निवेदन यह है कि यह बिल जो लाया गया है, जिसमें सख्त कानून है, उसको और सख्त किया जाए। जहां इस अपराध की सजा 10 साल है, उसे आजीवन कासलास किया जाए लेकिन बेगुनाह लोगों को पुलिस इस कानून का फायदा उठाकर न फंसा दे, इस निवेदन के साथ मैं इस बिल का समर्थन करता हूँ। धन्यावाद।

**मौलाना अबैदुल्ला खान आजमी (झारखंड):** पुलिस को भी उम्र कैद की सजा दी जाए।

**PROF. (SHRIMATI) BHARATI RAY (West Bengal):** Madam Deputy Chairman, the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1998, is an important Bill because it deals with an important subject. I agree with almost everything which has been mentioned by my hon. friend, Mr. Santosh Bagrodia. But, as per your orders, I will try to be very brief. I have three questions to put.

**THE DEPUTY CHAIRMAN:** No. I don't want you to be brief. I said, it was decided in the Business Advisory Committee, not by me. I would be happy if it is discussed extensively.

**PROF. (SHRIMATI) BHARATI RAY :** Okay. I will try to be brief because the time allotted for this Bill is one hour only. I have two specific questions. First, in 1996, we had passed the Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances (Amendment) Bill. Now, we have the Narcotic Drugs and Psychotropic Substances (Amendment) Bill, 1998. Why were the two Bills not brought together? Should not these two Bills be clubbed when they deal with the same subject? If related Bills are brought together, we can have a fuller and better understanding of the issues. As it is, we have not been supplied with all the information. As mentioned by Mr. Bagrodia, the proposals of the Finance Committee should have been before us.

The second question is, a Bill usually contains a Financial Memorandum. It is surprising that the Bill being piloted by the Finance Minister does not contain any Financial Memorandum. We do not have any idea about the financial implications of the proposed legislation. The inflation rate has gone up further and it stands at 7.55 per cent. The proposed growth rate of 7 per cent has been revised. The country's financial position is one of grave concern. I am not saying that there should be no money for the implementation of the Bill. What we would like to know is, how much amount has been allotted; and how it will be used.

The third point that I want to mention is that the entire issue of drugs and psychotropic substances has to be seen in the larger context. He spoke of the drug peddling, havala money, links with international arms smugglers, links with terrorist activities and - unfortunately - how a number of men are involved in it. The nexus between the drug peddlers, havala people, arms smugglers and powerful men make it imperative that those who are engaged in this trade should be stopped by preventive measures and strict punishment should be given to them. This being the case, why does the Bill propose less punishment to many of the offenders? Yes; there should be harsher punishment for the big ones. But we will hardly ever be able to catch them. If you could catch them, the country's condition would not be like this. In the name of rationalisation of sentences, the Bill is kind to those who are "involved in small quantity business." Specially clause 23 is quite dangerous to those who export and import, or, tranship narcotic drugs and psychotropic substances. But the contravention involves small quantity. So, the result is, drug mafias will employ ten men rather than one. The result will be, the cost of the drug will go up, but many of the culprits under the pretext of small quantity business' will go scot-free. Well, there is some sort of vague definition of 'small quantity' and 'commercial quantity'. The expression of "quantity lesser than commercial quantity, but greater than smaller quantity" is extremely vague. In fact, what this Bill will do is: (a) help the drug mafia; and (b) encourage corruption. Therefore, this Bill requires a relook.

The second point I want to make is just a short one. This Bill clubs together those who produce or sell or import or export under licence and the user of the drug. Clauses 15, 16, 17 and IB deal with it, users of the substance, users of the medicine, users of the manufactured drug. The term 'users' has never been defined anywhere - users for personal use, users for making further use, users for making profit - that has not been mentioned. The Bill clubs together, therefore, those who produce or sell, and knowingly violate the rules, and also those who use it.

Finally, what is the need for amendment of the old clause 7(a)? Clause 4 in the new Bill - the constitution of a Governing Body. Now, it can sanction money out of the Fund. Who will constitute the Governing Board? What will be the constitution of the Governing Board? Who is sanctioning the money now? Why do we need a change? The whole process needs tightening up, and the Bill is certainly not adequate to meet the challenge and to solve the problem. In fact, it may facilitate drug trafficking, and

therefore. I urge upon the Government to look into the whole issue very carefully and provide for more harsh and more punitive measures. Thank you.

**डा.अलादी पी.राजकुमार** (आन्ध्र प्रदेश): शुक्रिया मैडम, वित्त मंत्री जी जो स्वापक औषधि और मनःप्रभावी पदार्थ (संशोधन) विधेयक, 1998 लेकर आए हैं, इसका हम स्वागत करते हैं। जैसा अभी आपने थोड़ी देर पहले कहा था कि इस बिल के बारे में लम्बी-चौड़ी चर्चा होनी चाहिए, उससे मैं पूरी तरह से सहमत हूँ। मैडम, मैं वित्त मंत्री जी से एक सवाल पूछना चाहता हूँ कि वर्ष 1998 और 1999 में 25,475 केसेज रजिस्टर्ड किए गए, चूंकि अब यह बिल सजा को ज्यादा बढ़ाने के लिए इंट्रोड्यूस किया गया तो उन 25 हजार केसेज का क्या होगा? मैं इस सवाल का जवाब वित्त मंत्री जी से पूछ रहा हूँ। ड्रग्स एक ग्राम हो, सौ ग्राम हो या एक टन हो सबके लिए सजा एक ही रहनी चाहिए। इस बिल में तीन किस्म की सजा का प्रावधान लेकर मंत्री जी आए हैं। मैं वित्त मंत्री से यही विनती करता हूँ कि ड्रग्स चाहे एक ग्राम हो या एक टन हो सबके लिए सजा एक ही रहनी चाहिए। इस बिल में तीन किस्म की सजा का प्रावधान लेकर मंत्री जी आए हैं। मैं वित्त मंत्री जी से यही विनती करता हूँ कि ड्रग्स चाहे एक ग्राम हो या एक टन हो उसके लिए सब को एक ही सजा देने का प्रावधान रखें तो अच्छा होगा।

मैडम, कई स्कूलों में, पब्लिक स्कूलों में बच्चों को भी ड्रग्स बेची जा रही है। कई स्टेट्स चरस, अफीम, गांजा ग्रो कर रही हैं, मैं वित्त मंत्री जी से जानना चाहता हूँ कि वह उन स्टेट्स के ऊपर क्या एक्शन ले रहे हैं? मैडम, वैसे भी आज कल डायसापम, पैथाडीन खुलेआम मेडीकल शाप्स में मिल रही हैं। इनकी जिस मरीज को सही जरूरत है, उनको ये नहीं मिलती है। जहां मिल भी रही है तो वहां पर ये क्रिमिनल्स के हाथों में चली जाती है। इसके बारे में भी मंत्री जी आपको विचार करना चाहिए। आप इसके संबंध में एक बड़ा बिल फिर से लेकर आएँ जिससे कि उसके ऊपर ज्यादा से ज्यादा मेम्बरान अपने विचार रख सकें। एक बार फिर मैं इस बिल का स्वागत करता हूँ और वित्त मंत्री जी को धन्यवाद देता हूँ।

**SHRI C.P. THIRUNAVUKKARASU** (Pondicherry): Madam Deputy Chairperson, a distinction has been made in this Bill with regard to possession, manufacture, import, sale and purchase of narcotics, that is, small quantity, the quantity in-between small quantity and commercial quantity and commercial quantity. As far as the definition is concerned, it has taken into consideration several aspects of peddling in narcotics. As far as the values are concerned, the small quantity will be defined and specified by the Government by a subsequent notification in the Official Gazette. In the present law a small quantity is defined and in what way it has to be possessed. In the present law there is no distinction between the quantity in-between the small quantity and the commercial quantity. There should be a definition for the in between quantity. Now, it will be done by a notification by the Government of India. As regards commercial quantity, it is mentioned, "commercial quantity" in relation to narcotic drugs and psychotropic substances, means any quantity greater than the quantity specified by the Central Government by notification in the Official Gazette. There is no need to have any fear on this aspect.

Madam, much was said, with regard to the school-children and minors, that there should be some protective measures; otherwise, the school-children would be spoiled. But as far as this Bill is concerned, it is taken into consideration by clause 15, that is, the substitution of new section 36A for old section 36A. According to this section, a person is not entitled to sell the narcotics near the schools and it should not be sold to a minor. If anything is found against him, during the proceedings before the court, the Magistrate or the Sessions Judge or the Special Court is competent to give an enhanced punishment. A specific provision has been contemplated in the present Bill. If any narcotics is sold near the premises of a school or in a public place, as notified by the Government, or to the minors the Special Judge is competent to enhance the punishment. That has been taken into consideration specifically.

There is another provision with regard to bail, which has been mentioned in the new section 36A. Section 36A is more important, In section 167(2) of the Cr. P.C. it has been specifically mentioned that if a person is inside jail for more than 90 days, he is entitled to bail. It has been tightened by this provision taking into consideration the menace of the narcotics. Under section 167(2) of the Cr.P.C, if a charge-sheet is not filed within 90 days, he should be released on bail.

An amendment is made and it has been made 180 days. Suppose a person is in jail for more than 180 days, he is entitled to release on bail. A further provision is added. If a Public Prosecutor files an application before the Special Court that he should be released on bail, if the investigation is going on in the case, the Special Court is entitled to extend the period and refuse bail.

Another salient feature is with regard to granting of bail. Here I am afraid about one aspect. The power has been conferred on excise officer, police officer, Central Excise, Narcotics Wing, Customs, Revenue Intelligence, paramilitary forces or other officials notified by the Government. If all these officers are given the power, it will be utilised sparingly by these officers and at certain times the small quantity and the quantity in-between the small quantity and the commercial quantity will become the commercial quantity. These officers may file a charge-sheet under this proviso. I would like to submit, with great respect, that there should be an amendment to this. The powers should not be given sparingly to the officers concerned.

One of the welcome provisions of the Bill is clause 8 (a) because it gives power to the Government to seize the property obtained by the smugglers. All the salient features have been included in this Bill. Therefore, I welcome this Bill. Thank you.

SHRI R. MARGABANDU (Tamil Nadu): Madam, this Bill has been brought to rationalise the sentence to be given in regard to three types of offence. In the first case it involves small quantity. In the second case it involves lesser than commercial quantity and in the third case it involves commercial quantity. It is a welcome feature. At the same time, it should be noted that merely enhancing the punishment will not cure the ills. As a matter of fact, in some States like Rajasthan and other places poppy is cultivated. The policy of the Government is to issue licences to the cultivators and the cultivators will have to supply a certain percentage of cultivation to the Government at a certain price fixed by the Government. Madam, licences are given every year. When the United Front Government was in power, I raised this issue as a special mention. At that time, the cultivators were given licence exemption for one year. As a result the cultivators sold these poppy leaves and other things in the open market at a rate of Rs. 5,000/- to Rs. 10,000/-. Now a certain quantity of cultivation has to be given to the Government for manufacturing medicine and other things. I would like to know from the Government whether the licence system or permit system would still be followed. If it is not going to be followed, there is no use of enacting such a law imposing severe punishment. A lot of narcotic drugs and other things used to come to Tamil Nadu from Sri Lanka and the entire area was affected by narcotic drugs. Madam, I am bound to say that during our leader Puratchi Thalaivi's time, LTTE activities and selling of narcotic drugs were shifted from Tamil Nadu to some other place. *(Interruptions)*.

THE DEPUTY CHAIRMAN: Even when a very serious debate is going on, I can see some smile on the face of Shri Margabandu.

SHRI R. MARGABANDU: Madam, this mafia is taking the entire area for a ride. They are indiscriminately supplying drugs to schools where youth are studying. I would request the Government to constitute a special team for inspecting all the schools, colleges, universities and campuses to book the criminals. It will go a long way in helping the young students. Under the Act, special courts were set up to try these cases. With reference to the period of investigation from 180 days to one year, I feel that for investigation, purposes, too much time need not be given. It

should be seen that effective investigation takes place in the shortest possible time and the criminals are brought to book. Thank you.

‡ **मौलाना आबदुल्ला खान आजमी** (झारखंड): मैडम, नशीली अश्या के खिलाफ सरकार जो बिल लाई है इसकी अहमियत के पेशे नजर में इसकी हिमायत कर रहा हूँ और हुकूमत से एक खास मसले की तरफ तवज्जह देने की तरफ दरखास्त भी कर रहा हूँ कि मुजरिमान को पकड़ने के सिलसिले में पुलिस जिस तरीकेकार को अपनाती है और उसमें अक्सरोबेशतर यह देखा जाता है कि स्मग्लिंग करने वाले या नशीले पदार्थों में इन्वाल्व लोग रुपए पैसे देकर बहुत आसानी से वहां से लेकर कोर्ट तक, सुबूत को उड़ा देती है और नतीजे में वह बाइज्जत बरी कर दिए जाते हैं। जो लोग संदेह की बुनियाद पर पकड़े जाते हैं, मुल्क में जितने भी जरायम होते हैं कहीं उनके रिकार्ड उठाकर देख लीजिए तो पता चल जाएगा कि कितने हजारों-हजारों लोग जेलों में सड़ रहे हैं। वह भी सिर्फ पुलिस द्वारा बनाई हुई फर्जी दास्तानों की बुनियाद पर और अपने जीवन को बर्बादी के कगार पर देख रहे हैं। एक तरह से मुल्क के कानून का एक्सप्लोएटेशन हो रहा है जिसके जरिए बेकुसूर लोगों के अंदर बेपनाह निराशाएं पैदा होती हैं और हुकूमत की खामियों का पर्दा भी फाश होता है। इसलिए मैं फाइनेन्स मिनिस्टर साहब से ये मोअदबाना गुजारिश करूंगा कि इस बिल को पास करवाते वक्त इस बात का ख्याल जरूर रखें कि पुलिस के नाजाइज जुल्म पर भरपूर नजर रखनी चाहिए जिसके जरिए बेकुसूर लोगों को गिरफ्तार किया जाता है और कुसूरवार लोगों की मुंह भराई करके छोड़ दिया जाता है। ऐसे पुलिस वालों के खिलाफ भी बिल में एक ऐसा शिक जरूर लाया जाना चाहिए ताकि उन्हें भी दंडित करके देश को यह बताया जा सके कि जिन लोगों के हाथ में अख्तियार और अधिकार दिया जाता है वे लोग भी कानून जद से बाहर नहीं रह सकते।

**श्री बाल कवि बैरागी** (मध्य प्रदेश): धन्यावाद मैडम, आपने मुझे समय दिया इसके लिए मैं आपका बहुत आभारी हूँ। मैं माननीय वित्त मंत्री जी का ध्यान आपके माध्यम से इस ओर आकर्षित करना चाहता हूँ कि यह वही बिल है जब मैं यहां संसद में पहली बार 1998 में प्रविष्ट हुआ था और मेरे ही आग्रह पर हमारे नेका डॉ. मनमोहन सिंह और प्रणब मुखर्जी साहब की विशेष पहल पर आपने यह बिल स्टैंडिंग कमेटी को भेजा था। वह व्यक्ति मैं ही हूँ जिसने आपसे स्टैंडिंग कमेटी के सामने भिजवाने का निवेदन करवाया था। स्टैंडिंग कमेटी के साक्ष्य में मैं भी था और हमारे क्षेत्र के लोग भी थे। स्टैंडिंग कमेटी के सामने हम सब लोगों ने अपनी बात रखी और स्टैंडिंग कमेटी ने हमारी बात सुनी। इसके बाद आज आप इस बिल को पास करवाने के लिए सदन के सम्मुख हैं। आपका धन्यवाद कि आपने किसी न किसी स्तर पर हमारी बात सुनी। मैं कुछ बातें आपसे विशेष रूप से निवेदन करना चाहता हूँ। कुछ बातों को आपने इस बिल में रखकर अच्छा काम किया है। आपने अपने उद्देश्य के पैराग्राफ में लिखा है, जो इस बिल को लाने का उद्देश्य है कि जमानत को लेकर कभी-कभी ऐसा हो जाता है कि लोगों की जमानत नहीं हो पाती इसलिए आपने उसमें थोड़ी सी कानूनी ढील देने की कोशिश की है ताकि कुछ छोटे आदमियों की, छोटे अपराधियों की जमानत हो जाए। इसके लिए मैं आपको धन्यवाद देता हूँ। आपने इसमें कुछ करने की कोशिश की है, इसमें दो-तीन वाक्य. पढ़ता हूँ:-

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\*Transliteration of the speech in Persian Script is available in the Hindi version of the debate

3.00 P.M

'विचारण में साधारणतया विलंब को देखते हुए यह पाया गया है कि व्यसनी व्यक्ति अधिनियम के उपबंधों का सहारा नहीं लेना चाहते। अधिनियम के अधीन जमानत के कड़े उपबंध उनकी दुर्दशा में वृद्धि करते हैं। अतः दंडादेश सरचना को युक्तिसंगत बनाने का प्रस्ताव है जिससे कि यह सुनिश्चित किया जा सके कि जब कि ऐसे औषधि दुव्यापार करने वालों को, जो औषधियों का बड़ी मात्रा में दुर्व्यापार करते हैं, भयोपरतिकारी दंडादेशों से दंडित किया जाए, वहीं व्यसनी व्यक्तियों को और उनको, जो कम गंभीर अपराध करते हैं, कम कठोर दंड का दंडादेश किया जाए। इसके लिए अधिनियम के अधिनियम के अधीन उपबंधित दंडादेश सरचना को युक्तिसंगत बनाने की आवश्यकता है। यह प्रस्ताव है कि जमानत के कड़े उपबंधों को लागू करना उन अपराधियों तक विर्वाधित किया जाए जो गंभीर अपराधों में लिप्त रहते रहते हैं।"

हम आपसे यह चाहते थे और आपने हमारी मंशा को समझा है। हम आपको धन्यवाद देते हैं कि आपने यह व्यवस्था करने की कोशिश की है।

मैं एक विशेष निवेदन मंत्री जी से करना चाहता हूँ। माननीय उपसभापति जी मैं आपका बहुत आभारी हूँ कि आपने मुझे यह अवसर दिया कि मैं अपनी बात यहां रख सकूँ। आप देखेंगे कि जब भी नारकोटिक्स वाले कोई प्रकरण या केस पकड़ते हैं तो अपने प्रचार में यह दिखाते हैं कि इतनी हेरोइन पकड़ी गई, स्मैक या अफीम पकड़ी गई जिसका अंतर्राष्ट्रीय बाजार में इतने करोड़ रुपये मूल्य है। यह कौन सा अंतर्राष्ट्रीय बाजार है जिसमें इतने करोड़ रुपये पकड़ने का आपने प्रचार कर दिया? इसका परिणाम क्या निकलता है? परिणाम यह निकलता है कि हमारे आसपास के क्षेत्र के लोग यह मान लेते हैं कि एक दो किलो निकाल दो तो इतने करोड़ रुपये मिल जाएंगे। इस लालच में आप कितने नये रमगलर पैदा कर रहे हैं जबकि बस्तुतः मूल्य वाली स्थिति है ही नहीं तो यह एक करोड़ कहां से मिलता है? कौन देगा आपको एक करोड़? आप कृपा करके अपने नारकोटिक्स विभाग को समझाएं कि वे ऐसी पब्लिसिटी न करें जिससे लोग इस व्यापार की तरफ आकर्षित हों। आपने इसे दुर्व्यापार लिखा है लेकिन अंतर्राष्ट्रीय स्तर पर मूल्य देखकर वे इसकी ओर आकर्षित हो जाते हैं। मंदसौर नीमच जिले में, चूंकि मैं उस जिले से आता हूँ, एक विशेष स्थिति है कि वहां पूरे भारत की 60-70 प्रतिशत अफीम पैदा होती है। इतनी अफीम अकेले मेरे जिले में पैदा होती है।

**श्री संघ प्रिय गौतम:** बहुत बड़ी अफीम क्षेत्र है।

**उपसभापति:** इनका कमेंट आप पर लागू नहीं हो रहा है।

**श्री बाल कवि बैरागी:** मैडम, मैं क्या आपको अफीमची नजर आ रहा हूँ।

**उपसभापति:** अभी तो नहीं दिख रहे।

**श्री बाल कवि बैरागी:** मैडम, विनोद मेरी शैली है लेकिन यह बहुत गंभीर बात है। सिंहा साहब, मैं आपसे बहुत गंभीर निवेदन करना चाहता हूँ। यह मामला संक्षिप्त नहीं है, बहुत गंभीर है। अकेले पूरे देश में जितनी अफीम पैदा होती है उसका 60-70 प्रतिशत केवल मेरे क्षेत्र में पैदा होती है। पहले जब मैंने शुरू किया था तो 32,000 पट्टेदार थे और 20,000 से 30,000 पट्टेदार आज भी हैं जो आपके लिए अफीम पैदा करते हैं। एक-एक बूंद तोलकर उन्हें तोलकर उन्हें सरकार को देनी पड़ती है क्योंकि यह के लाइसेंस की शर्त है कि आपको ही देना पड़ेगा किसी दूसरे को नहीं दे सकते। मुझे यह कहने में कोई संकोच नहीं होता कि आपने रमगलर नहीं पकड़े।

नारकोटिक्स वाले स्मगलर नहीं पकड़ते वे तो कैरियर्स पकड़ते हैं। स्मगलर तो सुरक्षित हैं। अंतर्राष्ट्रीय स्तर के स्मगलरों की लिस्ट, जो नारकोटिक्स वालों ने बनाई है उसका अध्ययन करें तो पता चलेगा कि वे कैरियर्स पकड़ते हैं, स्मगलर नहीं। अगर वे स्मगलर्स को पकड़ लें तो आपका भी सर ऊंचा होगा और हमारा भी। कैरियर्स को पकड़कर आपका विभाग जो ढोंग, पाखंड करता है, डोंडी पीटता है कि हमने इतने करोड़ पकड़ लिए तो हमें बहुत हंसी आती है और प्रार्थना करते हैं कि भगवान इन्हें सदबुद्धि दे ताकि ये आगे से ऐसा न करें। क्या मैं आपसे एक निवेदन कर सकता हूँ? मेरा आपसे एक निवेदन है कि आपने इसमें एक शब्द बार-बार लिखा है उसे देख लें और वह है पोस्ता।

**उपसभापति:** पोस्ता।

**श्री बालकवि बैरागी:** अफीम के बीज को पोस्ता कहते हैं। उसके बगैर अफीम का पौधा उग ही नहीं सकता। महोदया, इसके लागू होने के बाद आज परिस्थिति क्या है? पोस्ता कतई नशीला नहीं होता।

**मौलाना ओबेदुल्ला खान आजमी:**खाया जाता है?

**श्री बाल कवि बैरागी:** आयुर्वेद में वह टॉनिक है। यशवंत सिन्हा जी, यदि आप पोस्ता को नशीने पदार्थ में शामिल कर लेंगे तो इतिहास के साथ इंसाफ नहीं करेंगे। यशवंत सिन्हा जी हमारे वित्त मंत्री और मैं एक संसद सदस्य हूँ। यदि मैं अपने गांव से भारतवर्ष के लिए एक किलो पोस्ता लाऊं तो आपकी पुलिस को यह अधिकार है कि वे मुझे रास्ते में ही गिरफ्तार कर सकती है।

**उपसभापति:** आप लाएं क्यों? ऐसा काम करें ही क्यों?

**श्री संघ प्रिय गौतम:** जड़ तो वही है। बीज के पैदा होने की जड़ तो वही है। न रहेगा बांस न बजेगी बांसुरी जब बीज ही नहीं होगा अफीम कहां से पैदा होगी।

**एक माननीय सदस्य:** पैदा करने के खिलाफ नहीं हैं।

**श्री बाल कवि बैरागी:** हम अफीम पैदा करने के खिलाफ नहीं हैं। हम ऐसा नहीं चाहते। लेकिन आप मां की सजा बेटे को दे रहे हैं इसलिए कृपा निधान आप इसका तो निदान कीजिए।

आप उस पोश्ता के बीज को जो कि टानिक है, जो कि आयुर्वर्धक है और आयुर्वेद का एक प्रमुख तत्व है उसको आप इसमें से निकाल दीजिए। आपकी बड़ी कृपा होगी। इस पोश्त शब्द पर भी आप फिर से विचार कीजिए।...(व्यवधान)... अगर हम डोडा लाये तो पकड़ दीजिए, पापीहस्त पर आपका कानून हमें स्वीकार है, डोडे के चूरे पर स्वीकार है लेकिन पोश्ता पर भी अगर आप इसको लागू कर देंग तो फिर देश में मंदसौर जिले के लोगों का चलना फिरना मुश्किल हो जाएगा। मंदसौर जिले में यह बहुत खाया जाता है। एक चीज और निवेदन करना चाहता हूँ...

**उपसभापति:** एक्चुअली कुछ मुल्कों में खसखस ले जाना भी जुर्म है।

**श्री बालकवि बैरागी:** मुल्कों का मान लीजिए आप।

**उपसभापति:** मैं बता रही हूँ कि बहुत मुल्क ऐसे हैं जहां खसखस भी नहीं ले जा सकते हैं। खसखस पोश्त के अंदर होता है।

**श्री बाल कवि बैरागी:** मैडम, यदि ऐसा होता है तो मैं आपसे प्रार्थना करता हूँ, अपने

किसानों के तरफ से मैं निवेदन करना चाहता हूँ कि आप विदेशों में भेजने पर प्रतिबंध लगा दीजिए लेकिन देश में उसका मूवमेंट तो फ्री कर दीजिए। यह मैं इस सदन के माध्यम से आपसे प्रार्थना करना चाहता हूँ।

**सरदार बलविन्दर सिंह भुंडर (पंजाब):** खसखस बीज है। खसखस पोशत का सीड है इसका क्लेरीफिकेशन कर दीजिए, बनाने वाले का मुझे पता नहीं। सीड को आप कैसे खत्म कर सकते हैं?

**श्री बाल कवि बैरागी:** वही तो कर दीजिए। वरना बड़ा मुश्किल हो जाएगा। गांजे के बीज पर तो आपके यहां प्रतिबंध नहीं हैं, कोको के बीज पर प्रतिबंध नहीं है लेकिन अफिम के बीज पर आपने प्रतिबंध लगा दिया है। आप इसको देख लीजिएगा, इसको ठीक करवा लीजिएगा, इसका अध्ययन करवा दीजिएगा, एक तो यह मेरा आपसे निवेदन है।

दूसरा मैं आपसे यह निवेदन करना चाहता हूँ कि हमारे यहां मंदसौर जिले में और शायद अन्यत्र भी पुलिस में और नार्कोटिक डिपार्टमेंट में कंपीटीशन लगता है और कंपीटीशन ऐसा लगता है कि कौन कितना पकड़ता है और कौन कितनी पकड़ने के चक्कर में यह होता है-इस बिल का सबसे काला अध्याय अगर कोई मुझे से पूछे तो इसका जो काला पक्ष है वह यह है कि इसमें सरकार और स्मगलर्स के बीच का सारा मामला तय कर दिया है कि स्मगलर को हम यह करेंगे, अपराधी को यह करेंगे लेकिन किसान के हित का कोई ध्यान नहीं रखा गया है। होता क्या है? पुलिस इन मामलों कहां तक जाती है? मान लीजिए उन्होंने कोई झूठा केस बनाना है। केस बनाने के बाद वह उससे उस अपराधी का नाम लिवाती है जिसको वह बंद करना चाहता है। मान लीजिए कि कोई 'क' पकड़ा गया तो उससे पूछते हैं कि तू कहां से लाया। वह कहता है साहब मैं "ख" से लाया। बोले कि वह कहां से लाया तो कहां कि "ग" से लाया। यानि अन्ततः वे जिस व्यक्ति को पकड़वाना चाहते हैं उसका नाम बोलने के लिए दबाव डालते हैं और उस निरपराध और निर्दोष व्यक्ति को जिससे पुलिस बदला लेना चाहती है, फंसाना चाहती है उसका नाम बुलवाकर उसको गिरफ्तार कर लेती है, उस पर एनडीपीएस ऐक्ट लागू हो जाता है। मंदसौर जिले की जेल में सिन्हा साहब-इसे सदन पास कर देगा इसका भविष्य तो तय है लेकिन मैं आपसे प्रार्थना करता हूँ और मैंने बार बार आपके पास आवेदन भेजे हैं कि केवल मंदसौर जिलों की जेलों में एनडीपीएस ऐक्ट के अन्तर्गत आज भी वहां पर चार सौ किसान बंद हैं। वहां पर चार सौ निरपराध और निर्दोष लोगों को गिरफ्तार करके जेल के भीतर डाला गया है। मंदसौर जिले की जेल में आप देख लीजिए, गरौठ जेल में इंक्वायरी करा लीजिए, नीमच जेल से करवा लीजिए, कोटा जेल की करवा लीजिए, चित्तौड़ जेल की करवा लीजिए, भीलवाड़ा जेल की करवा लीजिए। यह सारा ऐसा क्षेत्र है जहां पर किसान पापी बोते ही और इसकी खेती करते हैं। वहां के किसान बेगुनाह हैं लेकिन उनको एनडीपीएस के अन्तर्गत बीस-बीस साल के लिए, दस-दस साल के लिए दो लाख रुपया जुर्माने के नाम पर बंद किया गया है और उनकी कोई सुनवाई नहीं हो रही है।

दूसरा मेरा आपसे निवेदन है और जैसा कि अभी विशेषतौर पर हमारे विद्वान सदस्य ने जिस बात की तरफ संकते किया उसके बारे में मैं कहना चाहता हूँ कि इसमें आपने लिखा है कि सीमा सुरक्षा बल, अर्धसैनिक पुलिस, नार्कोटिक्स विभाग, कस्टम विभाग, सेंट्रल एक्साइज वगैरह और फिर आपने लिखा है कि केंद्र के अन्य विभाग। मैं जानना चाहता हूँ कि ये केंद्र के अन्य विभाग कौन से हैं इसको आप स्पेसीफाई करें वरना कल यह होगा कि केंद्रिय विधालय के

शिक्षक आपकी यूनिफार्म में किसी भी किसान के घर में घुस जायेंगे और उनको पकड़ लेंगे। किसान डरा हुआ है। दस मास्टर कपड़े पहनकर जायेंगे और उनको पकड़ कर ले आयेंगे। इसलिए इन अन्य विभागों को आप स्पष्ट कर दें। यदि आप इसको इसमें से काटकर निकाल दें तो अच्छा होगा। मंदसौर और नीमच में इस अन्य विभाग का बहुत दुरुपयोग हो रहा है।

महोदया, एक और निवेदन करना चाहता हूँ और उसके बाद मैं अपनी बात खत्म कर दूँगा। महोदया, मैं आपका आभारी हूँ जो आपने मुझे किसानों की बात सरकार तक पहुंचाने का अवसर देकर इतनी बड़ी कृपा की। महोदया, मैं यह निवेदन करना चाहता हूँ कि मंदसौर और मानवा क्षेत्र में इतना बड़ा सूखा पड़ा है।

वह सूखा आपकी इस अफीम के खेती को होने ही नहीं देगा, किसान बो ही नहीं सकेगा। इस फसल को पूरे समय में आठ बार सिंचाई मिलती है तब जा कर के फसल पैदा होती है और पोपी के एक-एक पौधे को किसान कम से कम 44 बारह छूता है तब जा कर के उसके भीतर से अफीम निकलती है। 44 टाइम पौधे को छूना पड़ता है। घर में अगर किसी की मृत्यु हो जाए तो किसान शवदाह के समय को आगे बढ़ा देता है, शाम को जलाएंगे क्योंकि अभी सवेरे अफीम निकालने का समय है, इसलिए शव को पड़ा रहने दो। हमारे यहां यह प्रतिष्ठा की खेती है। इस साल की आपकी एवरेज पूरी नहीं होगी। जो भी 50 किलो प्रति हेक्टेयर आपने तय की है, वह पूरी निकलने वाली है। आप प्रावधान कर दीजियेगा या घोषणा कर दीजिएगा, यदि निर्णय नहीं लिया गया है तो ले ले लीजिए और उसकी घोषणा कर दीजिए कि जो भी किसान इस साल पट्टा लेने के बावजूद अफीम की काश्त नहीं कर सकेगा उसका लाइसेंस अगले साल भी इश्यू करेंगे बशर्ते कि उसने लिख कर आपको दे दिया हो कि मैं इस साल बो नहीं सकता वरना अगले वर्ष भी उसका लाइसेंस रद्द हो जाएगा। इसका परिणाम जो इस साल होने वाला है, वह होगा, अफीम की कीमतें बेतहाशा बढ़ेंगी और कालाबाजारी बढ़ेगी, सारी की सारी जो हरकतें हैं, वह बढ़ेंगी। नीमच में नारकोटिक्स का बड़ा दफतर है और ग्वालियर में मुख्यालय है। सब से ज्यादा खेती हमारे यहां होती है। इन शब्दों के साथ आपसे प्रार्थना है, मैं निवेदन करना चाहता हूँ कि उस जिले की जेलों की आप जांच करवाइये, किसान को जितना हो सके बचाने की कृपा कीजिये। सदन का रुख मैं देख रहा हूँ वह यह है कि अधिक से अधिक आप सजा दीजिये। अच्छा है, हम भी किसी अपराधी को बचाना नहीं चाहते हैं लेकिन निर्दोष उत्पादक किसानों को इसके दायरे में ले जा कर फिर उनको फंसाया जावे...(व्यवधान)... उनको सजा होगी, इसके ऊपर भी विचार करना चाहिए। इन शब्दों के साथ आपने मुझे अपने विचार व्यक्त करने के लिए जो समय दिया, मैं आपका हृदय से आभारी हूँ और मेरा विश्वास है कि भारतवर्ष के वित्त मंत्री महोदय मेरी पीड़ा को और मेरे क्षेत्र की पीड़ा को गम्भीरता से समझ कर कोई न कोई फैसला करेंगे। धन्यवाद, शुक्रिया।

**उपसभापति:** लास्ट स्पीकर श्री गांधी आजाद। जब एक बार डिसकशन शुरू हो जाए तो कृपया नाम नहीं दीजिये। जिसको बोलना है, डिसकशन शुरू होने से पहले नाम भेद दीजिये। आप लोग बैठे बैठे सोचते हैं कि यह तो बड़ा अच्छा सब्जेक्ट है, हम भी बोल दें। यह नहीं होना चाहिये। हमें टाइम एडजस्ट करने में बड़ी समस्या होती है। यह मेरी रुलिंग है, डिसकशन शुरू होने के बाद कोई नाम चेयर को नहीं दें।

**श्री संघ प्रिय गौतम:** यह तो बहुत कम बोलते हैं।

**उपसभापति:** कम बोलें या ज्यादा बोलें, यह सवाल नहीं है। मगर सेक्रेटेरियेट को मुश्किल होती है टाइम एडजस्ट करने में बोलिये।

**श्री गांधी आजाद** (उत्तर प्रदेश): धन्यवाद, उपसभापति महोदया। मैं अपने को आजमी साहब के साथ संबद्ध करते हुए मंत्री महोदय से थोड़ा सा निवेदन करना चाहता हूँ। इस विधेयक का सदुपयोग कम होता है, दुरुपयोग ज्यादा होता है। पुलिस द्वारा खास तौर से देखा जाता है कि अनुसूचित जाति, जनजाति के लोगों को फंसाने का काम किया जाता है। खास तौर से जो मछली पालने वाले लोग होते हैं नदी के किनारे जो सारा दिन पानी में भीगते रहते हैं औषधि के रूप में इस पदार्थ को थोड़ा बहुत अगर इस्तेमाल करते हैं तो उनको पुलिस का शिकार बनना पड़ता है। मेरा तो यहां तक मानना है कि जेलों में यदि देखा जाए तो 80 से 90 प्रतिशत लोग अनुसूचित जाति, अनुसूचित जनजाति के लोग होते हैं जो इसको दवा के रूप में कभी कभी इस्तेमाल कर लेते हैं। इस पुलिस की बदौलत जो इसके सचमुच माफिया है, उनको कोई सजा नहीं होती है। मैं मंत्री महोदय से यह निवेदन करूंगा कि जो माफिया लोगों को पुलिस द्वारा संरक्षण दिया जाता है, उसको समाप्त किया जाए और जिन लोगों को अनावश्यक रूप से शिकार होना पड़ता है इसके लिए कोई रोकथाम करने का उपाय किया जाए। धन्यवाद।

**SHRI RANGANATH MISRA** (Orissa): Madam, if you could allow me for half-a-minute, I would like to give a small suggestion. There should be a definition of 'commercial activity' and one who indulges in commercial activity should be taken as a dealer in commercial quantity, and there should be a heavier punishment for that. Even if the quantity is small, the commercial activity, as such, should be checked. Thank you

**SHRI YASHWANT SINHA.** Madam Deputy Chairperson, I am grateful to the hon. Members of the House for their participation in this very important debate, i have taken note of the various points which have been raised. I shall endeavour to reply to them and put some of their apprehensions at rest. Let me begin by saying that we share the concern of this House in regard to drug trafficking, in regard to the linkage that narcotics and terrorism have come to acquire. We are aware of the fact that the major purpose of smuggling and use of narcotics is. today, for the purposes of terrorism and that is how India is being impacted at this point of time. Therefore, we are trying to be as alert to this danger as possible We are reviewing the entire issue and its linkage with issues of national security also. Let me assure the House, Madam Deputy Chairperson. through you, that we shall continue to do our best in this regard, and will endeavour to be not found wanting in this matter. As far as this Amendment Bill itself is concerned, we have tried to follow a certain pattern- The first part of the amendment relates to those ideas, those provisions of the UN Convention on which the original Bill is based but which could not be included in the original Bill. We are now trying to incorporate those provisions in the Bill. Second, it is true that we are trying to rationalise the punishment structure envisaged in this Bill. Third, there

are certain consequential amendments which are being, attempted in> this. Now, I entirely agree with Balkavi Bairagiji when he says that in T9B8; when I came before this House with this Bill, a number of Members suggested that the Bill be sent to the Standing Committee because there were certain very important issues involved, and I immediately agreed, then refer it to the Standing Committee. As said in the beginning, the Bill has gone through the scrutiny of the Standing Committee, and what might appear to be a contradiction in the minds of some hon. Members in regard to the punishment structure is not; really a contradiction because of what has been said here by Devi Prasad Singhji, by Balkavi Bairagiji, by Azmi ji. by Gandhi Azadji. There is another aspect to this whole thing. The Bill, as it was envisaged, as it exists now before the amendment, makes no distinction between, let us say, a person who is possessing a small quantity for personal consumption; it makes no distinction. It makes no distinction, for instance, between a farmer who has been permitted to grow this. India is the only country. Madam, which has allowed licit cultivation of opium. There is no country in the world which has given this concession. It is because of our record in this regard that India has been recognised by the international community as a country which is competent to grow and control the disposal of the opium so grown. Now, we noticed, and it is not merely we who noticed it - even the Supreme Court of India has commented on the fact that because the Bill had a certain pattern of punishment जो कहते हैं कि चक्की में जौ के साथ घुन भी पिस रहा है। This is what was happening, that anyone, even with the smallest quantity would get the harshest punishment of 10 years imprisonment, Now it is not that all of them are equally guilty.

Some are more guilty; some are less guilty; some are victims; and some are victimisers. The proposed amendment in the Bill seeks to make a distinction between these two classes. Therefore, we have come out with the categories- small quantity; commercial quantity and quantity which is in between. And, we are also asking Parliament to give us the authority to be able to define this so that we can make sure that those who deserve the highest punishment do get that highest punishment. Now, in this Bill, three kinds of punishment have been envisaged: punishment up to three years; up to ten years; and punishment up to twenty years. Twenty years' punishment is life imprisonment. So, what is envisaged in this Bill is. those who are carrying commercial quantities, who are making a business out of it. are the ones who should suffer the most, As has been pointed out by many hon. Members, Madam Deputy Chairperson, in this House, we have

to depend on the official machinery. We expect that official machinery to act with the best of intention. But no Government can rule out the possibility of that power being misused. Therefore, misuse in this particular case will entails what Shri Balkavi Bairagiji has pointed out, that even farmers who may not be guilty, will have to languish in jails. The Supreme Court has commented that if the minimum punishment is for 10 years and the case takes a very long time i.e. seven years or eight years or nine years or ten years, the people would just languish in jails as undertrial prisoners. I don't think it is a matter any democracy can really be proud of, that we have a system where judicial delays take place; where courts are not able to dispose of the cases for various reasons, for which we may also be responsible, to some extent. So, the undertrials would just languish in jails. We are definitely trying to correct that system. Therefore, when this Bill went to the Standing Committee, Madam Deputy Chairperson, the Standing Committee recognised the need for rationalising the punishment structure, and the recommendations of the Committee have been accepted. Now, a number of specific issues have been raised. For instance, it has been said by Santoshji that the power to search and seize is not there unless a Magistrate is around. That is not the case. In fact, that is exactly what we are trying to amend. If you look at this new section 22 (5). you will find that it is very correctly mentioned here that in case, whoever is that officer, recognises that it is not possible for him to take the offender to the nearest Magistrate or procure the services of a Magistrate, then he will proceed to search and seize. Therefore, we are giving him this power. This clause, Madam, clearly says 'He may proceed to search the person as provided under Section too of the Code of Criminal Procedure, 1973'. We are taking this power. Besides this issue, let me also assure the House that while we will empower a number of officers of various Departments to act on our behalf under this Act, it is not that "any other Department" means anybody who has put on uniform or otherwise, as Balkavi Bairagiji expressed here, can just go and search anybody. He has to be authorised in this regard. In giving that authority, we will be conscious of our responsibility. Only in those areas where the Administration of the Central Government is not able to reach for whatever leason. we can think of authorizing any other Department in this matter. Now, I come to the points raised by Smt. Bharti Ray. She raised three issues. So far as the first issue is concerned, Madam Deputy Chairperson, let me clarify that no such Bill was introduced in 1996. In 1997, a similar Bill was introduced in the Lok Sabha which

could not be considered, as the Lok Sabha was dissolved. After that, we have now brought this Bill in the Rajya Sabha.

So, there is no dichotomy. I am not aware of any other Bill. ...interruptions)... It was not passed. This is what I was saying. A Bill was brought, but it was not passed because the Lok Sabha got dissolved. After that, in July, 1998, I brought this Bill before the Rajya Sabha. Now, she has also raised the issue of Governing Body. In fact, this is one of the recommendations of the Standing Committee, because the Standing Committee said that the words "may" should be replaced by the word "shall". Perhaps, there was a lack of communication. The Governing body was constituted on 8<sup>th</sup> October, 1990; and the composition of the Governing Body is: Additional Secretary (Administration) of the Department of Revenue, the Director General of National Narcotics Control Bureau, Narcotic Commissioner, Joint Secretary in the Ministry of Health and Family Welfare, Joint Secretary in the Ministry of Social Justice and Empowerment. Joint Secretary in the Ministry of Home affairs, and the Financial Adviser in the Department of Revenue. These are the members of the Governing Body. The Government Body already exists, Therefore, it was not necessary to amend the Act once again in the manner in which it was suggested by the Standing Committee. ... interruptions)...

**श्री बालकवि बैरागी:** सर, मैं निवेदन करना चाहता हूँ कि आपकी गवर्निंग बॉडी में क्या किसानों के किसी प्रतिनिधि को नामजद करने का आपका मन है?

**श्री यशवंत सिन्हा:** नहीं, इस गवर्निंग बॉडी में उसका प्रावधान नहीं है। बालकवि बैरागी जी ने यहां पर प्रश्न उठाया और कहा कि आप अगर मंदसौर कोटा, चितौड़ की जेलों में जाएंगे तो पाएंगे कि वहां अनेक किसान जेलों में बंद है और उन्होंने कहा कि इसका मुख्य कारण है कि किसान छोटे-छोटे जुल्म के आधार पर पकड़े जाते हैं, मैं समझता हूँ कि इस बिल के बाद उस परिस्थिति में सुधार होगा क्योंकि हम नहीं चाहते कि किसानों के साथ किसी प्रकार का अन्याय हो और इसीलिए इस मामले में हम लगातार अपने विभाग को कड़े से कड़े निर्देश देते रहते हैं कि वे इस प्रकार की कोई बात न करें और जब भी उन इलाकों के हमारे जनप्रतिनिधि मेरे ध्यान में कोई बात लाते हैं तो मैं तत्काल उस पर कार्रवाई करता हूँ। लेकिन अगर कानून ही ऐसा हो कि जिसकी जकड़ या पकड़ इतनी मजबूत हो कि मैं खुद उसमें कुछ नहीं कर सकता हूँ तो फिर उसमें हम सब असहाय महसूस करते हैं। इसीलिए इस कानून में जो संशोधन हुए हैं, उनसे मुझे लगता है कि सबसे ज्यादा लाभ अगर किसी को होगा तो वह अफीम के किसानों को होगा क्योंकि छोटे-छोटे जुल्म के चलते उनके ऊपर जो आफत आती थी, उससे उनको अब मुक्ति मिल सकती है।

दूसरा प्रश्न इन्होंने पॉपी सीड के बारे में उठाया, मैं एक्ट को पढ़ने की कोशिश कर रहा था और मैंने पाया कि हमारे पास जो अंग्रेजी का वर्शन है उसमें कहीं भी डेफिनेशन में पॉपी सीड का हम उल्लेख ही नहीं कर रहे हैं।

**श्री बालकवि बैरागी:** हिन्दी में है।

**श्री यशवंत सिन्हा:** उसमें एकदम साफ है कि अगर पॉपी सीड नहीं है तो पोस्त का या पोस्ता का वह मतलब नहीं लगाया जाएगा जो कि सामान्य ढंग से आपके मन में आ रहा है। पॉपी सीड एक ऐसा आइटम है जो कि ओ.जी.एल. पर है, उसका इम्पोर्ट इस देश में परमिटिड है, नारकोटिक्स कमीशनर के यहा एक रजिस्ट्रेशन करके लोग लाते हैं। इसलिए उसके बारे में अगर आपके मन में शंका है कि ओपीएम सीड को, पॉपी सीड को इन्कलूड कर दिया गया है तो मैं समझता हूँ कि वह धारणा सही नहीं है।

**श्री बालकवि बैरागी:** मैडम, मैं शायद इनको समझा नहीं पा रहा हूँ लेकिन पोस्त को ही, खसखस को ही पॉपी सीड कहते हैं, उसका नाम ही पॉपी है।

**श्री यशवंत सिन्हा:** मैं बता रहा हूँ कि डेफिनेशन वाला जो...(व्यवधान)...

**उपसभापति:** पोस्त जो होता है, I am a botanist. That is why I am telling पोस्त जो होता है उसके अंदर पॉपी सीड्स होते हैं और जब उसके अंदर खराश लगाकर अफीम का लिक्विड जमा कर लिया जाता है तो वह बेकार हो जाता है, वह डोडा होता है, उसकी बात कर रहे हैं।

**श्री बालकवि बैरागी:** मैडम, अगर आप ठीक समझें तो मैं मंदसौर या नीमच से कल या परसों आपके सामने पॉपी सीड या डोडा, जिसको पॉपी शैल कहते हैं, इन दोनों का प्रदर्शन करवा देता हूँ।

**श्री यशवंत सिन्हा:** इसमें हमारे पास ...(व्यवधान)...

**श्री बालकवि बैरागी:** माननीय वित्त मंत्री जी, फाइनेंस आपके पास है, खेत मेरे पास है, क्या करें इसका?

**श्री यशवंत सिन्हा:** मैं तो स्वीकार कर रहा हूँ कि मैं न तो ओपियम का सेवन करता हूँ और न खेती कर रहा हूँ, इसलिए मेरी ज्ञान इस मामले में आपसे कम है लेकिन जो कानून की धारा है, उसमें साफ लिखा हुआ है कि — Opium means: (a) coagulated juice of opium poppy. Not opium poppy.

Second, any mixture with or without any neutral material of the coagulated juice of opium poppy."

**श्री बालकवि बैरागी:** मैडम, मैं हिंदी में पढ़कर सुना देता हूँ। थोड़ा समय मुझे दे दीजिए, आपकी बड़ी कृपा होगी। यह बहुत ही महत्वपूर्ण मुद्दा है। इसमें लिखा है कि “जब कभी इस अधिनियम के अधीन कोई दंडनीय अपराध किया गया तब ऐसे स्वापक औषधि और मनःप्रभावी पदार्थ जैसे अफीम पोस्त, कोका के पौधे...

पोस्त है इसमें। इसमें डोडा हो सकता है, पॉपी शैल हो सकता है लेकिन पोस्त को इसमें से निकाल दीजिए। विक्रम भाई, मेरी थोड़ी मदद करिएगा।

**श्री विक्रम वर्मा (मध्य प्रदेश):** माननीय मंत्री जी का आशय यह है तो उसको क्लियर कर दिया जाए, उसको स्पष्ट कर दिया जाए। अगर ज्यादा स्पष्ट कर देंगे तो ठीक हो जाएगा।

**श्री यशवंत सिन्हा:** सदन के द्वारा जो भी कानून बनता है, उसके ऊपर जब चर्चा होती है या कोर्ट बैठती हैं यह निर्णय करने के लिए कि इसका आशय क्या है तो यहां पर जो चर्चा होती

है, कानून बनाते वक्त उसको भी ध्यान में रखा जाता है और सरकार की तरफ से जो वक्तव्य में कहा जाता है, उसको भी ध्यान में रखा जाता है। मैं पूरी जिम्मेदारी के साथ इस सदन को आश्वस्त करना चाहता हूँ कि पॉपी सीड को इसमें इक्लूड करने की हमारी कोई नीयत नहीं है। मेरे पास जो कानून की कॉपी है उसमें पॉपी सीड का जिक्र ही नहीं है।

**उपसभापति:** ट्रांसलेशन गलत होगा। ऐसा हो सकता है।

**श्री यशवंत सिन्हा:** अभी मेरे पास जो सरकारी पदाधिकारियों द्वारा सूचना भेजी गई है उसके अनुसार अफीम पोस्त से हमारा मतलब है *Opium poppy and not poppy seeds*.

**श्री बालकवि बैरागी:** इसको क्लियर कर दीजिए ना।

**श्री यशवंत सिन्हा:** क्लियर कर रहा हूँ। इसमें ओपियम सीड है ही नहीं। यह तो प्रोसीडिंग्स में आ गया। कभी इसको लेकर कोई मुकदमेबाजी होगी तो मेरा क्लैरिफिकेशन है कि *Opium post is opium poppy and not poppy seeds*, यह मैं रिकॉर्ड पर कह रहा हूँ।

**श्री विक्रम वर्मा:** माननीय मंत्री जी, यह मामला जब भी कोर्ट में जाएगा तो ऐक्ट के प्रोविजन के हिसाब से कैसे बनेंगे। वहां मुकदमा इसलिए तो नहीं जाएगा कि मंत्री जी ने हाऊस में यह कहा है। इसलिए आप रूल में यह क्लियर कर दें कि इसका आशय यह है।

**SHRI PRANAB MUKHERJEE (West Bengal):** Mr. Minister, I am afraid your mere saying it and putting it on the record of the House will not have the legal sanctity because it is not the practice that the proceedings of the Houses are quoted in courts of law. Therefore, if your intention is very clear, as I understand it,--I am also a *post* consumer--I will plead for the *post*. *Post* is a delicacy in Bengal, particularly in some parts of Bengal. Therefore, my most respectful submission would be that necessary amendments should be put in the Act itself to reflect the views that you are having. This is my most respectful submission.

**SHRI YASHWANT SIN HA:** Madam, I want to submit very respectfully once again that any court that is interpreting the law will look at both the Hindi and the English versions. In the English version, the words "poppy seed" do not occur at all. Opium is very clearly defined in the English version.

**THE DEPUTY CHAIRMAN:** Just one second, please. I will explain it to the Minister. The problem is that in Urdu it is known as *khashkhash*. In U.P. and Bengal etc., it is called *post*. *Khashkhash* is *post*. In Hakimi treatment, *doda* is also called *post*. That is the confusion. This is only a question of what you call what.

**श्री रमा शंकर कौशिक (उत्तर प्रदेश):** मैडम, डोडा में तो नशा होता है लेकिन पोस्त तो मिठाइयों में, पेय पदार्थों में और अन्य चीजों में इस्तेमाल होता है। माननीय मंत्री जी को भी बचपन में इनके माता-पिता ने खिलाया होगा। यह गरम होता है।

THE DEPUTY CHIARMAN: That is *Khashkhash*.

**सरदार बलविन्दर सिंह भुंडर:** बैरागी जी, वह क्लियर है जो मिनिस्टर साहब कह रहे हैं, वर्ड तीन हैं। एक है-पॉपी सीड हस्क , एक है पॉपी सिडा और तीसरा है जिसको आप अफीम बोलते हैं। अफीम और पॉपी हस्क का आता है पॉपी सीड नहीं है। इसलिए वर्ड तीन हैं, जिसको आप पुस्ता बोल रहे हैं मिनिस्टर साहब क्लियर हैं । मेरे ख्याल में अमेंडमेंट की जरूरत नहीं है । जो उन्होंने बोला है बात तो सही है। जो वर्ड यूज किया गया है वह है पॉपी हस्क व अफीम। इसलिए मेरा ख्याल है जरूरत नहीं है और क्लेरिफिकेशन की।

**उपसभापति:** नहीं, आप जब रुल्स फ्रेम करें तब आप रुल्स में लिख दीजिएगा। ...**(व्यवधान)**... रुल्स में कर देंगे।

**श्री बालकवि बैरागी:** मेरी प्रार्थना तो सुन लीजिए मैडम,। मैं सिन्हा साहब से प्रार्थना करता हूं मेरी बात सुन लीजिएगा। यह क्लेरिफिकेशन देने का मामना कोर्ट में चला जाएगा और हिन्दी के आधार पर तो वह कोर्ट में जाना ही पड़ेगा पोस्त के कारण। इसको डिलीट करवा दीजिए।

**श्री संतोष बागड़ोदिया:** इसको क्लेरिफाई कर दीजिए। कोर्ट में तो हिन्दी और इंगलिश दोनों देखेंगे।

**श्री यशवंत सिन्हा:** मुझे तो लगता है कि हम नाहक सदन का समय ले रहे हैं। मैं आपको पढ़कर सुनाता हूं। Section 2, this is sub-clause of definition. This will be 18. "Poppy straw means all parts (except the seeds). It is very clearly mentioned.

अब इससे बढ़ कर और क्लेरिफिकेशन क्या चाहिए। अब उसके बाद भी कोई कहे कि यह होना चाहिए.....

**श्री बाल कवि बैरागी:** मैं पढ़ कर सुना रहा हूं आपको।

**श्री यशवंत सिन्हा:** हम कह रहे हैं कि यह नीयत नहीं है। इसमें ज्यादा सफाई के साथ और क्या कहा जा सकता है।

**श्री सतोष बागड़ोदिया:** आपके कहने से नहीं चलेगा कोर्ट में। कोर्ट में चलेगा जो लिखा होगा। मैडम, क्यों कंफयूजन खड़ा करना चाहते हैं?

**उपसभापति:** मंत्री जी ने शांति से बात की है। डिफ्रेंस सिर्फ यह है कि हिन्दी लेंग्यूएज में उसको कह देना चाहिए कि अफीम का बीज बाद खत्म हो गई।

**श्री बालकवि बैरागी:** मैडम, मैं भी तो पढ़ कर एक पंक्ति सुना दूं।

**उपसभापति:** आपने पढ़ कर सुना दी है।

**श्री बालकवि बैरागी:** नहीं, एक दूसरी सुना रहा हूं।

वित्त मंत्री महोदय, आपके और मेरे बीच में विवाद नहीं है, न कोई समझ का फेर है। मेरा सिर्फ निवेदन यह है कि हमारे यहां पर किसान जब कार्रवाई में फंसता है तो इन कानूनों के

आधार पर फंसता है वह अंग्रेजी नहीं जानता और उसको पकड़ने वाले अंग्रेजी जानते हुए हिन्दी का वहां पर उपयोग करते हैं। इसलिए बतलाता हूँ सुन लीजिए। इस अधिनियम के अधीन विचारणों में जब तक परिकल्पित है और साबित नहीं कर दिया जाता कि यह अवधारणा की जा सकेगी कि अपराधी किसी ऐसी भूमि पर जिस पर उसने खेती की है उगे हुए ऐसे अफीम, पोस्त या दोनों के बीच में कौमा है ध्यान रखिएगा। अफीम, पोस्त या कैनेलिस के पौधे या कोका के पौधे पैदा किये हों उसके ऊपर यह कार्रवाई लागू हो जाएगी।

**श्री यशवंत सिन्हा:** हिन्दी में इसको क्या लिखा है। हिन्दी में परिभाषा वाला पढ़ दीजिए, हिन्दी में जो परिभाषा है।

**श्री बाल कवि बैरागी:** मैं पढ़ रहा हूँ।

**श्री यशवंत सिन्हा:** वह परिभाषा का नहीं है।

**श्री बालकवि बैरागी:** महोदया, इसमें अफीम और पोस्त के बीच में डैस नहीं है कौमा है। लिखा हुआ है परिभाषा में।...**(व्यवधान)**... मैं पूरे सदन से आग्रह करना चाहता हूँ आप इसमें से पोस्त को निकाल दीजिए।

**श्री यशवंत सिन्हा:** मैडम, मैं किसी प्रतिष्ठा के प्रश्न पर नहीं हूँ, सरकार की नीयत साफ है। इंगलिश वर्जन में जैसा मैंने कहा कि पॉपी सीड को एक्सक्लूड किया हुआ है। अगर हिन्दी ट्रांसलेशन में कहीं कुछ दिक्कत है, कहीं कुछ प्रचलित शब्द क्षेत्र में अलग-अलग ढंग से पहचाने जाते हैं तो उसकी जब भी हमें कोई आवश्यकता होगी, क्लेरिफिकेशन इश्यू करके, जो इनमें अधिकारिक तौर पर बात कही जा सकती है, वह हम कह देंगे। लेकिन इसमें मुझे नहीं लगता है कि कहीं कोई संदेह की गुंजायश है जब इतने साफ शब्दों में यह लिखा हुआ है। ...**(व्यवधान)**... क्या अंग्रेजी इस देश में नहीं जानते हैं लोग?

**उपसभापति:** जब आप इसके रूल फ्रेम करें तो डिफाइन कर दीजिएगा। It will be one and the same thing,

**SHRI RANGANATH MISRA (Orissa):** Madam, there will be a problem there. The rules cannot override the Act, They will go by the Act.

**श्री संतोष बागड़ोदिया:** फोरमर चीफ जस्टिस बोल रहे हैं, आप उनकी भी बात नहीं मान रहे हैं।

**SHRI YASHWANT SINHA:** Let me make one point clear. The definition part, that is, clause 2 of the Bill, has been in existence since 1989. We are not amending this. It is not part of the proposed<sup>1</sup> amendments. The definition part remains as it is in the Bill. It is quite clear from the Bill. डिफरेंस कैसे आया है यह मुझे नहीं पता है क्योंकि मैंने अभी हिन्दी का वर्जन देखा है। यह जो हमारा संशोधित विधेयक है, उसमें परिभाषा वाला अंश है ही नहीं क्योंकि हम परिभाषा को बदल ही नहीं रहे हैं। जो 1989 के बिल से चला आ रहा है, जो ऑरिजनल हिन्दी लिखी हुई है वही हिन्दी आज भी कायम है। हम परिभाषा को नहीं बदल रहे हैं। इसलिए इस अमेंडमेंट बिल में उसका कोई जिक्र नहीं है, उल्लेख नहीं है।

**श्री बालकवि बैरागी:** मैडम, मैं अत्यंत नम्रतापूर्वक निवेदन कर रहा हूँ कि सदन इस बिल को पास कर रहा है।

**श्री यशवंत सिन्हा:** मैडम, मैं बार-बार वही कह रहा हूँ कि सदन जो बिल पास कर रहा है वह ऑरिजनल बिल का अमेंडमेंट है और ऑरिजनल बिल में जो परिभाषा है उस परिभाषा को मैंने पढ़कर सुनाया है, उस परिभाषा में हम कोई परिवर्तन नहीं कर रहे हैं, वह अपनी जगह पर है।

मैडम, मैं अब एक बिंदु और कह कर अपनी बात समाप्त करूंगा। आप चाहती थी कि यह दो घंटे के पहले खत्म हो जाए लेकिन मामला ज्यादा समय चल गया।

**उपसभापति:** अफीम खाने का यही नतीजा होता है।

**श्री यशवंत सिन्हा:** मैडम, वह अंतिम बिंदु यह है कि जो प्रश्न बालकवि बैरागी जी ने उठाया था कि इस साल किसानों के लिए सुखे की समस्या है। उन्होंने यह कहा था कि जो किसान इस साल काशत नहीं करना चाहता है उसको अगले वर्ष के लिए डिस-क्वालिफिकेशन न माना जाए, ऐसा प्रावधान इस साल की नीति में कर दिया गया है, उसका डिंडोरा चारों तरफ किसानों में पीट दिया गया है। आप पता नहीं अपने क्षेत्र में थे कि नहीं थे..।

**श्री बालकवि बैरागी:** मैं वहीं से आ रहा हूँ।

**श्री यशवंत सिन्हा:** लेकिन यह बात बिल्कुल यहाँ से तय कर दी गई है, किसानों के बीच में प्रचारित कर दी गई है कि सुखे के चलते यदि कोई किसान इस साल काशत नहीं करेगा तो वह उसके लिए किसी भी प्रकार का कोई डिस-क्वालिफिकेशन अगले वर्ष के लिए नहीं होगा और सुखे की स्थिति को देखते हुए, अफीम के खेत में जो पानी की आवश्यकता होती है, जो सिंचाई की आवश्यकता होती है उसको देखते हुए हम लोगों ने स्वयं तय किया कि इस साल अफीम की खेती कम हो तो उससे कोई हर्ज नहीं होगा। इस साल बहुत पैदावार हुई है और उससे हम अगले साल भी काम चला लेंगे। इस साल कम पैदावार हो तो उससे कोई दिक्कत नहीं होगी। इसलिए उसके बारे में किसी प्रकार का कोई संदेह नहीं होना चाहिए। *With these words, Madam Deputy Chairperson, I commend that the Bill, as moved, be passed.*

**उपसभापति:** जिनको मालूम नहीं है तो बालकवि जी आप उनमें भी यह डिंडोरा पिटवा दीजिए क्योंकि आप उस एरिया से आते हैं। आप गणमान्य सदस्य हैं यह जिम्मेदारी आपकी भी है पब्लिक के रिप्रेजेंटेटिव होना के नाते कि आप पब्लिक को अवगत करा दें कि यह हो गया है।

**श्री संघ प्रिय गौतम:** अखबार वाले सब सुन रहे हैं, वे इसके बारे में लिख देंगे।

**उपसभापति:** किसान अखबार नहीं पढ़ते हैं।

**श्री बाल कवि बैरागी:** अफीम के सबसे बड़े जो ग्राहक हैं वे भी इस सदन के सम्मानित सदस्य हैं। मैं उनका नाम नहीं बताना चाहता हूँ।

**उपसभापति:** खाने में ग्राहक हैं या..

श्री बालकवि बैरागी: खाने में।

उपसभापति: आप मुझे नाम मेरे कमरे में बता दीजिएगा।

श्री विक्रम वर्मा: जो सबसे ज्यादा सोता हुआ दिखे तो समझ लेना कि वह अफीम वाला होगा।

उपसभापति: इनके इलाके का। Now, the question is:

"That the Bill further to amend the Narcotic Drugs and Psychotropic Substances Act, 1985, be taken into consideration.

*The motion was adopted.*

THE DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

*Clause 2 was added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up clause 3.' There is- one amendment by Shri Yashwant Sinha.

*CLAUSE 3 - (Amendment of section 2 )*

SHRI YASHWANT SINHA: Madam, I move:

3. That at page 2, line 15, for the words under the supervision" the words "under the supervsion of an officer empowered in this behalf or duly authorised under section 50A" be *substituted*.

*The question was put and the motion was adopted.*

*Clause 3, as amended, was added to the Bill.*

*Clauses 4 and 5 were added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up clause 6. There are seven amendments by Shri Yashwant Sinha.

*CLAUSE 6 - (Substitution of new sections for sections 15 to 1B)*

SHRI YASHWANT SINHA: Madam, I move:

4. That at page 3, lines 19, for the words "with fine" the words "with fine which may extend to ten thousand rupees" be *substituted*.

5. That at page 3, line 23, *for* the words "with fine\* the words "with fine which may extend to one lakh rupees" be *substituted*.
6. That at page 3, line 34, *for* the words "ten years, or with fine, or with both" the words "ten years and with fine which may extend to one lakh rupees" be *substituted*.
7. That at page 3, line 40, *for* the words "or with fine" the words "or with fine which may extend to ten thousand rupees" be *substituted*.
8. That at page 4, line 3, *for* the words "with fine" the words "with fine which may extend to one lakh rupees" be *substituted*.
9. That at page 4 line 15, *for* the words "or with fine" the words "or with fine which may extend to ten thousand rupees" be *substituted*.
10. That at page 4, line 24, *for* the words "with fine" the words "with fine which may extend to one lakh rupees" be *substituted*.

*The questions were put and the motions were adopted.*

*Clause 6. as amended, was added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up clause 7.  
There

are five amendments by Shri Yashwant Sinha.

*CLAUSE 7- (Amendment of section*

20) SHRI YASHWANT SINHA: Madam, I

move:

11. That at page 4, line 28, *for* the word "fine" the words "fine which may extend to one lakh rupees" be *substituted*.
12. That at page 4, line 31, *for* the words "or with fine" the words "or with fine which may extend to ten thousand rupees" be *substituted*.
13. That at page 4, line 34, *for* the words "with fine" the words "with fine which may extend to one lakh rupees" be *substituted*.

14. That at page 4, line 38. *for* the words "and which may extend to two lakh rupees" the words "but which may extend to two lakh rupees" be *substituted*.

15. That at page 4, *after* line 38, the following be *inserted*,  
namely:-

"Provided that the Court may, for reasons to be recorded in the judgement, impose a fine exceeding two lakh rupees",

*The questions were put and the motions were adopted.*

*Clause 7, as amended, was added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up clause 8. There are six amendments by Shri Yashwant Sinha.

*CLAUSE 8 - (Substitution of new sections for sections 21 to 23.)*

SHRI YASHWANT SINHA: Madam. I move :

16. That at page 5. lines 7, *for* the words "or with fine" the words "or with fine which may extend to ten thousand rupees" be *substituted*.

17. That at page 5. line 11, *for* the words "with fine" the words "with fine which may extend to one lakh rupees" be *substituted*.

18. That at page 5. lines 23, *for* the words "or with fine" the words "or with fine which may extend to ten thousand rupees" be *substituted*.

19. That at page 5, line 27, *for* the words "with fine" the words "with fine which may extend to one lakh rupees" be *substituted*.

20. That at page 5, lines 39. *for* the words "or with fine" the words "or with fine which may extend to ten thousand rupees" be *substituted*.

21. That at page 5. line 43. *for* the words "with fine" the words "with fine which may extend to one lakh rupees" be *substituted*.

*The questions were put and the motions were adopted  
Clause 8. as amended was added to the Bill.  
Clause 9 was added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up clause 10.  
There are two amendments by Shri Yashwant Sinha.

*CLAUSE 10 - (Substitution of new section for section 27.)*

SHRI YASHWANT SINHA: Madam, I move:

22. That at page 6, lines 20, *for* the words "or with fine" the words "or with fine which may extend to twenty thousand rupees" *be substituted*.
23. That at page 6, lines 23, *for* the words "or with fine" the words "or with fine which may extend to ten thousand rupees" *be substituted*.

*The questions were put and the motions were adopted.  
Clause 10, as amended was added to the Bill.  
Clauses 11 to 13 were added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up clause 14. There are three amendments by Shri Yashwant Sinha.

*CLAUSE 14 (Insertion of new section 32B.)*

SHRI YASHWANT SINHA: Madam, I move:

24. That at page 7, line 25, the word "and" *be deleted*.
25. That at page 7, line 27, *for* the word "their" the word "the" *be substituted*.
26. That at page 7. *after* line 29, the following *be inserted*, namely:-

"(e) the fact that the offender belongs to organised international or any other criminal group which is involved in the commission of the offence; and

(f) the fact that the offender is involved in other illegal activities facilitated by commission of the offence".

*'The questions were put and the motions were adopted.  
clause 14. as amended, was added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up Clause 15. There are two amendments (Nos. 27 & 28), by Shri Yashwant Sinha.

*Clause 15 (Substitution of new section for section 36A)*

SHRI YASHWANT SINHA: Madam, I move:

(No.27) That at page 8, line 32, for the word "shall", the word "may" be *substituted*.

(No.28) That at page 8, line 37, for the word "less" the words "not more" be *substituted*.

*The questions were put and the motions were adopted.*

*Clause 15, as amended, was added to the Bill.*

*Clauses 16 to 18 were added to the Bill.*

THE DEPUTY CHAIRMAN: Now we shall take up clause 19.

There are two amendments (Nos. 29 & 30), by Shri Yashwant Sinha.

*Clause W (Substitution of new sections for sections 41 to 43)*

SHRI YASHWANT SINHA: Madam, I move:

(No.29) That at page 10, line 14, for the word "residence" the word "resistance" be *substituted*.

(No.30) That at page 10, lines 28-29 for the words "a reasonable time" the words "seventy-two hours" be *substituted*.

*The questions were put and the motions were adopted.*

*Clause 19, as amended, was added to the Bill.*

*Clauses 20 and 21 were added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up Clause 22. There is one amendment (No.31), by Shri Yashwant Sinha.

*Clause 22 (Amendment of section 50)*

SHRI YASHWANT SINHA: Madam, I move:

(No.31) That at page 11, lines 15-16 for the words "a reasonable time", the words "seventy-two hours" be *substituted*.

*The question was put and the motion was adopted.*

*Clause 22, as amended, was added to the Bill.*

*Clauses 23 to 41 were added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up Clause 1. There is one amendment (No.2), by Shri Yashwant Sinha.

*Clause 1 (Short title and commencement)*

SHRI YASHWANT SINHA: Madam, I move:

(No.2) That at page 1, line 4, for the figure "1998" the figure "2000" be *substituted*.

*"The question was put and the motion was adopted."*

*Clause 1, as amended, was added to the Bill.*

THE DEPUTY CHAIRMAN: We shall now take up the Enacting

Formula. There is one amendment (No.1), by Shri Yashwant Sinha.

*Enacting Formula*

SHRI YASHWANT SINHA: Madam, I move:

(No.1) That at page 1, line 1, for the word "Forty-ninth", the word "Fifty-first" be *substituted*.

*The question was put and the motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The title was added to the Bill.*

SHRI YASHWANT SINHA: Madam, I move:

*"That the Bill, as amended, be passed."*

*The question was put and the motion was adopted.*

THE DEPUTY CHAIRMAN: We did it within two hours. And if *post* had not come within, we would have finished it in half-an-hour.

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#### MESSAGE FROM THE LOK SABHA

##### Committee on The Welfare of Scheduled Castes and Scheduled Tribes

SECRETARY GENERAL: Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"That this House do recommend to the Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on the Welfare of Scheduled